

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4795/2017

(Arising out of impugned final judgment and order dated 12-01-2017 in CRLA No. 2220/1982 passed by the High Court Of Judicature At Allahabad)

SAGAR ALIAS SHIV SAGAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR CRL.M.P. FOR BAIL] ON IA 32105/2017)

Date : 08-08-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Sanjay Singh, Adv.
Mr. Siddharth Jain, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition
as well as on Crl.M.P. of bail.

Notice be served through standing counsel
for the State of Uttar Pradesh.

Dasti in addition is also permitted.

(MADHU BALA)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER